

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20972 OF 2004

(From the judgement and order dated 01/11/2002 in OJC No. 10318/2000 of HIGH COURT OF ORISSA AT CUTTACK)

STATE OF ORISSA & ORS

Petitioner(s)

VERSUS

PRAMOD KUMAR BARIK & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report)

WITH S.L.P.(C) NO. 20973, 20974, 20975, 20976 & 20977 of 2004

(With appln.(s) for c/delay in filing SLP)

(With prayer for interim relief and office report)

Date: 31/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Janaranjan Das,Adv.

Mr. Swetaketu Mishra, Adv.

Ms. Moushumi Gahlot, Adv.

For Respondent(s) Mr. Pranab Kumar Mullick, Adv.

Mr. Raj Kumar Mehta, Adv.

Mr. Satya Mitra Garg, Adv.

Mr. Anukul Ch.Pradhan, Adv.

Mr. Shiv Sagar Tiwari, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue fresh notice to the unserved respondents. Dasti
service, in addition, is

permitted.

Tag with S.L.P.(C) Nos.14900-14901/2004.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master